

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1263
ANSWERED ON:29.07.2003
ILLEGAL COAL MINING
SRIKANTA DATTA NARASIMHARAJA WADIYAR

Will the Minister of COAL be pleased to state:

- (a) whether illegal mining is on the increase in various coal mines in the country;
- (b) if so, the details thereof, mine-wise and State- wise;
- (c) whether the Government have taken any action to check the illegal coal mining in the country; and
- (d) if so, the details thereof ?

Answer

MINISTER OF COAL (SHRI KARIYA MUNDA)

(a) & (b) : Illegal mining is carried out stealthily and clandestinely from abandoned /closed /disused mines or from outcrop regions. As such it is not possible to have full details of such instances. However, on the basis of raids conducted by company's security forces as well as by joint raids conducted with the state police, details of the number of FIRs lodged and quantities of coal recovered company wise & state-wise during the last three years are given in the Annexure.

(c) & (d) : Primarily, it is the responsibility of the state/ district administration to take necessary deterrent action to stop/curb illegal mining after an FIR is lodged. However, Coal India Ltd., has been taking the following action to prevent illegal mining:

- (i) Intelligence collection.
- (ii) Dozing off/ filling up of illegal mining sites wherever possible.
- (iii) Erection of fencing walls in abandoned/disused openings.
- (iv) Round the clock patrolling by own security force and CISF.
- (v) Surprise/checks/raids by security force/CISF.
- (vi) whenever illegally mined coal and implements of illegal mining are seized during the course of raids, the same are handed over to local police and FIRs lodged.
- (vii) Closed liaison is kept with district authorities seeking their help and cooperation in curbing illegal mining.